

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD.

Allahabad This The 17th Day Of May, 2000

CORAM:

Hon'ble Mr. S.K.I. Naqvi, J.M.

Hon'ble Mr. M.P. Singh, A.M.

Rev. Application No. 17/98 in O.A. 971/95

Union Of India & Others

Vs.

Sri V.K. Pandey

Alongwith

Rev. Application No. 18/98 in O.A. 973/95

Union Of India & Others

Vs.

Sri Ram Chand.

C/A Sri S.C. Tripathi

C/R Sri O.P. Gupta .

O R D E R

(By Hon'ble Mr. S.K.I. Naqvi, J.M.)

Shri S.C. Tripathi, Counsel for the applicants.
Shri O.P. Gupta, Counsel for the respondent. These
two review applications registered as review petition
No. 17/1998, U.O.I. & ors Vs. V.K. Pandey and review
petition No. 18/1998, U.O.I. & ors Vs. Ram Chand, flow
out of common Judgment passed by this Tribunal in two
connected O.As. No. 971/1995 and 973/1995 respectively.

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Since the separate review have been filed in the cases decided through common order and the ground mentions in both review petitions are almost similar, we heard the review petitions and find it expedient to decide both the review petitions through this order.

2. The petitioners have preferred these review petitions mainly on the ground thatat the time of final decision in the connected O.As, the C.A. and arguments placed by the respondents during the course of hearing, were not considered and the rules referred have not been taken in right prospective. The petitioners have gone in detail by mentioning the facts as in the connected O.As. and the application of decision's by Hon'ble The Supreme Court.

3. The learned counsel for the opposite party/ applicants have challenged these petitions mainly on the ground that the petitioners/ respondents have built up the matter, which does not come within scope of review jurisdiction.

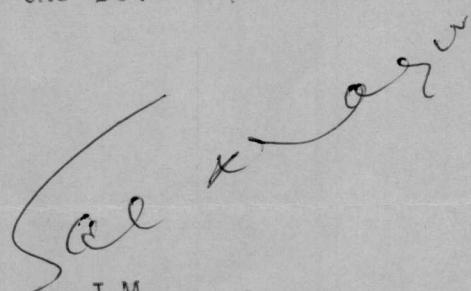
4. Fully considered the arguments placed from the either sides and perused the pleadings as they have come up from either side in these review petitions and also perused the impugned judgment.

5. We find there is no patent error in the judgment nor there is any legal or factual point which warrants the review of the same and therefore the review petitions stand dismissed.

6. No order as to costs.



A.M.



order
Sal x or
J.M.

/Anand/